

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING**

**LOK SABHA
UNSTARRED QUESTION NO. 767
TO BE ANSWERED ON 25.07.2023**

DIGITAL COMPETITION ACT.

**767. SHRI K. MURALEEDHARAN:
DR. A.CHELLAKUMAR:
DR. AMAR SINGH:**

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has any proposal to include the Ministry of Information and Broadcasting as part of the panel for the draft Digital Competition Act;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the details of justification for not including any digital news media publishers in the Government's inter-ministerial panel that is meant to help bolster the draft Digital Competition Act ?

ANSWER

**THE MINISTER OF INFORMATION AND BROADCASTING; AND
MINISTER OF YOUTH AFFAIRS AND SPORTS**

(SHRI ANURAG SINGH THAKUR)

(a) to (c): Ministry of Corporate Affairs has informed that they have constituted a Committee on Digital Competition Law having representatives from Ministry of Electronics & Information Technology, Department of Economic Affairs, Department of Commerce, Department for Promotion of Industry and Internal Trade, Department of Consumer Affairs & NITI Aayog to review existing provisions in Competition Act, 2002 and the rules and regulations framed thereunder and to examine whether they are sufficient to deal with the challenges that have emerged from the digital economy and related matters.

The Digital News Publishers Association and News Paper Association of India have been invited to make presentations and submissions before the Committee.
